CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

MA 2766/2001 CP 634/2001 IN OA 1253/2001

New Delhi, this the 13th day of December, 2001

Hon'ble Shri Govindan S.Tampi, Member (A) Hon'ble Shri Shanker Raju, Member (J)

Suresh Kumar Maurya S/o Shri Biswanath Maurya C-2/156, Sector-5 Rohini, Delhi - 110 085.

...Petitioner

(By Advocate Shri R.K.Shukla)

VERSUS

- 1. Shri S.Dashrathi General Manager Northern Railway Baroda House New Delhi.
- 2. Shri Navratan Lal Asstt. Personnel Officrer HQ-II, Northern Railway Baroda House New Delhi.
- 3. Shri Deepak Krishna EDCE (P) Railway Board (service through official respondents)

...Respondents

(By Advocate Shri V.S.R.Krishna)

ORDER (ORAL)

By Hon'ble Shri Shanker Raju,

In pursuance of the directions of this Court dated 11-7-2001, the respondents have already passed a speaking order on 1-10-2001. In this order, the respondent No.2 has recorded that the representation filed by the applicant dated 31-8-1999 has been gone into which shows that there is no wilful or contumacious disobedience by the respondents in implementing the Tribunal's order.

2. In the circumstances, CP is dismissed.
Notices to the alleged contemnors are discharged.

Liberty is accorded to the applicant to further proceed in the matter in accordance with law for redressal of his grievance.

S. Rayn

(SHANKER RAJU) JUDICIAL MEMBER

GOVINDAN S. TAMPIX AUMINIS RATIVE MEMBER

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